

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:212

ANSWERED ON:16.12.2003

WANTED CRIMINALS

GANGASANDRA SIDDAPPA BASAVARAJ;IQBAL AHMED SARADGI

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether it is a fact that the Central Bureau of Investigation has renewed its efforts to bring the 20 most wanted fugitives and mafia dons, wanted for various crimes by Indian law enforcing agencies;

(b) if so, the details in this regard;

(c) whether it is also a fact that the CBI's list of the 20 most wanted criminals had been placed during the meet of the International Police Organization (Interpol) on Fugitives held in New Delhi on October 2003; and

(d) the details of the discussion held and the outcome of the meeting?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 212 FOR 16.12.2003 REGARD WANTED CRIMINALS.

(a) & (b): The Central Bureau of Investigation (CBI) has been making regular efforts to bring wanted fugitives to India by way of getting Red Corner Notices issued, regular interaction with other Interpols and raising these issues at international conferences. As per available information, 255 Red Corner Notices on the request of State Police Agencies/CBI have been issued against persons who are likely to be found abroad by the Interpol headquarters. The CBI has not prepared any list of 20 most wanted fugitives,

(c) & (d): The Third International Conference on Fugitives held in New Delhi from 15th-17th October, 2003 deliberated on the agenda approved by the Interpol Secretariat General (IPSG). The focus of the Conference was on discussing and adopting new strategies to apprehend fugitives from law. It also discussed issues like the status of Red Corner Notice, Extradition Procedures and setting up of the Fugitives Investigating Units. The CBI also emphasized the need for preferring deportation of the wanted fugitives in place of extradition, as the process of extradition is quite tedious and lengthy and entails avoidable delays in exchanging the wanted criminals. The issues of granting legal status to Red Corner Notices was also discussed and after due deliberations and interactions the Conference made formal recommendations for tracking down the fugitives and their extradition/deportation.